

**THE ARUNACHAL PRADESH
LEGISLATIVE ASSEMBLY**

**THE ARUNACHAL PRADESH (RE-ORGANISATION
OF DISTRICTS) (AMENDMENT) BILL, 2022**

(TO BE INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

**THE ARUNACHAL PRADESH (RE-ORGANISATION OF DISTRICTS)
(AMENDMENT) BILL, 2022**

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BILL

further to amend the provisions of sub-section (6) of section 5 of the Arunachal Pradesh (Re-organisation of Districts) Act, 2013, (Act No. 2 of 2014) which was inserted in the Arunachal Pradesh (Re-organisation of Districts) Act 1980 (Act No. 3 of 1980).

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy-third Year of the Republic of India as follows:-

1. **Short title and commencement :** (1) 1) This Act may be called the Arunachal Pradesh (Re-organisation of Districts) (Amendment) Bill, 2022.

(2) It shall be deemed to have come into force on 22nd September, 2017.

2. **Amendment of sub-section (6) of section 5 :** For the existing entries in sub-section (6) of the Arunachal Pradesh (Re-organisation of Districts) (Amendment) Act, 2013, (Act No. 2 of 2014), which was inserted in the Arunachal Pradesh (Re-organisation of Districts) (Amendment) Act, 1980, (hereinafter referred to as the principal Act), the following shall be substituted,-

“(6) On and from the appointed day, so much of the areas comprising the following administrative units under the existing East Siang District, namely,-

(i) Nari;

(ii) Koyu

(iii) Seren

(iv) The Villages of

(a) Tene ;

(b) Mane; and

(c) Lipin of Kora Circle,

and so much of the areas comprising the following administrative units under the existing West Siang District, namely-

(i) Likabali

(ii) Kangku

(iii) Sibe and

(iv) Gensi

Shall be transferred from the East Siang District and West Siang District respectively and thenceforth, shall be known by the name “LOWER SIANG DISTRICT” with District Headquarter at Siji”

3. **Insertion of sub-section (7) of section 5. :** In the Principal Act, after sub-section (6) of section 5, the following sub-section shall be inserted, namely,-

“(7) On and from the Commencement of this Act, the villages of Depi, Depi-Moli and Detak, situated under administrative circle of Nari, and Sido village and Kora/Korang village situated under Kora circle , shall be transferred back to East Siang District and thenceforth be part of East Siang District and the areas and boundaries specified in sub-section (6) of section 5 in of the Arunachal Pradesh (Re-Organisation of Districts) (Amendment) Act, 2013 (Act No. 2 of 2013) and in Schedule III of the principal Act shall stand modified”.

STATEMENT OF OBJECTS AND REASONS

The Lower Siang District was created under the AP (Re-organisation of Districts Amendment) Act 2013 and was notified vide Gazette No. 32, vol. XXI dated 03.04.2014. An issue arose thereafter regarding the exclusion/inclusion of villages of Kora Circle.

On 22nd Sept, 2017, the Cabinet while deliberating on the issue of boundary with regard to inclusion/exclusion of Kora circle decided to immediately operationalise the Lower Siang district by posting Deputy Commissioner/Superintendent of Police. The Lower Siang district would consist of all the circles notified earlier in the Notification of 2014 except for Kora Circle which would remain for the time being with East Siang district. In the said Cabinet meeting the following decisions were also taken:-

1. The Lower Siang District will function with temporary Hqr. at Likabali.
2. The Cabinet also accepted the GoM recommendation for transfer of three villages viz. Depi, Detak and Depi Moli from Lower Siang to East Siang District.

On 11th February 2021, a proposal was placed before the Hon'ble Cabinet for promulgation of the Arunachal Pradesh (Re-organisation of Districts) Ordinance, 2021 for transfer of the three villages viz- Depi, Depi-Moli and Detak as per the Cabinet decision dated 22.09.2017. However, the Cabinet in the greater interest to resolve the inclusion/exclusion of the villages of Kora Circle reiterated its earlier decision of 22.09.2017 and further constituted a committee consisting of Shri Hage Tari, IOFS as Chairman and DCs Lower Siang/East Siang as its members to resolve the issue regarding inclusion/exclusion of areas of Kora circle in Lower Siang District.

The Hage Tari Committee has submitted the report and it's recommendation on 10th October, 2021 and same was placed before the Cabinet on 23rd February, 2022 for deliberation and appropriate decision.

The Cabinet has accepted the recommendation of Hage Tari Committee and approved the exclusion/inclusion of villages of Kora Circle to Lower Siang District and East Siang District respectively.

Further, the Cabinet has also approved for the appointed date for coming into force of Lower Siang District on 22.09.2017 and the permanent district HQ at "SIJI".

Further, the villages of Depi, Detak and Depimoli under the Nari Circle are required to be transferred from Lower Siang District to East Siang as approved by the Cabinet on 22nd September, 2017.

Hence, the Bill.

Dated: Itanagar,
the 2022.

(Pema Khandu)
Chief Minister and Minister In-Charge
District Administration Department,
Arunachal Pradesh.

FINANCIAL MEMORANDUM

The financial implication shall be made on finalisation of the ground assessment for setting up the District Secretariat and other services as per law after observing all required codal formalities.

Dated: Itanagar,
the 2022.

(Pema Khandu)
Chief Minister and Minister In-Charge
District Administration Department,
Arunachal Pradesh.

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further to amend the provisions of sub-section (6) of section 5 of the Arunachal Pradesh (Re-organisation of Districts) Act, 2013, (Act No. 2 of 2014) which was inserted in the Arunachal Pradesh (Re-organisation of Districts) Act 1980 (Act No. 3 of 1980).

Dated: Itanagar,
the 2022.

(Pema Khandu)
Chief Minister and Minister In-Charge
District Administration Department,
Arunachal Pradesh.
